GOVERNMENT OF INDIA
MINISTRY OF YOUTH AFFAIRS AND SPORTS
(DEPARTMENT OF SPORTS)

LOK SABHA
STARRED QUESTION No.34
TO BE ANSWERED ON 05.12.2023

Internal Complaints Committee

*34. SHRI THOMAS CHAZHIKADAN:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government is aware that sixteen out of thirty sports federations in the country do not have Internal Complaints Committee (ICC) as mandated by the 2013 Prevention of Sexual Harassment (PoSH) Act;

(b) if so, the details thereof along with the name of such federations and the time since when these federations are working without an ICC;

(c) whether the sports federations which do have an ICC, have the stipulated number of members, the mandatory external member and the independent member; and

(d) if so, the details thereof along with the action taken by the Government in this regard?

ANSWER
THE MINISTER OF YOUTH AFFAIRS AND SPORTS
{SHRI ANURAG SINGH THAKUR}

(a) to (d) A statement is laid on the Table of the House.
STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF LOK SABHA STARRED QUESTION NO. 34 FOR REPLY ON 05.12.2023 ASKED BY SHRI THOMAS CHAZHIKADAN REGARDING INTERNAL COMPLAINTS COMMITTEE.

(a) to (d): Provisions of the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) (POSH) Act, 2013 are applicable to National Sports Federations (NSFs), as applicable to any entity defined in the Act. The NSFs are bound to take action in terms of the extant legal provisions in the cases of sexual harassment reported to them.

The Ministry has again written in January 2023 to the Indian Olympic Association (IOA) and the NSFs to re-examine their structure and policies in terms of the said Act and make the necessary changes/modifications. The Ministry has also asked the IOA and the NSFs to sensitize their office bearers, coaches, administrative staff, and players about the prevention of sexual harassment of women in sports.

The Internal Complaints Committee (ICC) has already been constituted in the respective NSFs, details of which are given at Annexure.

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ANNEXURE

ANNEXURE REFERRED TO IN REPLY TO PART (a) to (d) OF LOK SABHA STARRED QUESTION NO.34 TO BE ANSWERED ON 05/12/2023 ASKED BY SHRI SHRI THOMAS CHAZHIKADAN INTERNAL COMPLAINTS COMMITTEE.

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<td>53.</td>
<td>Wrestling Federation of India*</td>
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* At present, the affairs of Wrestling Federation of India are being managed by the Ad hoc Committee appointed by IOA.